

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1058/2021**

This the 19th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Rafia Jamal aged 24 years, S/o Jalal-Ud-Din Mir, R/o Khairburgh Mattan, Tehsil Mattan District Anantnag.

.....Applicant

(Advocate:- Mr. G Q Bhat)

**Versus**

1. Union Territory of J&K through Commissioner/Secretary to Govt. Horticulture Department, Civil Secretariat, Srinagar/Jammu-180001.
2. Director Horticulture Kashmir, Srinagar-190001.
3. Chief Horticulture Officer, Anantnag-192101.
4. Incharge Seer/Panzmulla Nursery Anantnag-192101.
5. Horticulture Development Officer, Khoeripora/Bijbehara Anantnag-192101.
6. Registrar SKUAST-K Shalimar Srinagar-190001.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDE R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

The instant O.A. has been filed by Rafia Jamal seeking quashment of show-cause notice no. Estt/Pf/7920-26 dated 09.01.2021 issued against him, letter no. Horti/41/2019 dated 05.05.2021 issued by Administrative Department endorsed to the office of respondent no. 3 vide office no. DHK/Adm/NG/405-971 dated 03.06.2020 directing the respondents to treat the period of absence from 30.07.2019 to 19.11.2019 as Dies-non and communicated by the respondent no. 3 to respondent no. 2. The applicant also seeks direction to the respondents to permit him to complete his B.Sc. Horticulture 8<sup>th</sup> Semester

as has been given to Ms. Qurat-Ul-Ain and release his withheld salary from July 2019 to till date.



2. Learned counsel for the applicant submits that the applicant will be satisfied, if a direction is issued to the respondents to consider this O.A. as representation preferred by the applicant and take a decision on the same within a stipulated time frame.
3. We have heard Mr. G.Q. Bhat, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to consider this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within one month from the date of receipt of a certified copy of this order. The respondents are also directed to release wages, if due, in favour of the applicant, provided that the applicant has worked under the muster rolls of the respondents.
5. It is made clear that we have not entered into the merits of the case.
6. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*